

THE
PARLIAMENTARY DEBATES

(Part II—Proceedings other than Questions and Answers)

OFFICIAL REPORT

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HOUSE OF THE PEOPLE

Wednesday, 25th November, 1953

The House met at Half Past One of
the Clock

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

2-30 P.M.

PAPERS LAID ON THE TABLE

STATEMENT RE: RATIFICATION OF
INSTRUMENT FOR AMENDMENT OF
THE CONSTITUTION OF THE I.L.O.

The Minister of Labour (Shri V. V. Girl): I beg to lay on the Table a copy of the statement relating to the ratification by the Government of India of the instrument for the amendment of the Constitution of the International Labour Organisation. [See Appendix II, Annexure No. 36.]

PAPERS RELATING TO THE BANKING
COMPANIES (AMENDMENT) BILL.

The Deputy Minister of Finance (Shri M. C. Shah): I beg to lay on the Table a copy of each of the following papers relating to the Banking Companies (Amendment) Bill, 1953:—

- (i) Summary of the comments received from the State Governments, High Courts and the Reserve Bank on the recommendations of the

Banks' Liquidation Proceedings Committee. (Placed in Library. See No. S-170/53.)

- (ii) Extracts of personal letters dated the 24th June, 1953, the 13th July, 1953, the 31st July, 1953, and the 19th August, 1953, received by the Deputy Minister for Finance from the Chief Justice of Calcutta High Court. (Placed in Library. See No. S-170/53.)

- (iii) Abstract of costs and expenses incurred up to the 31st December, 1952, by the banks in liquidation in which the Official Receiver is the Official Liquidator. (Placed in Library. See No. S-170/53.)

- (iv) Abstract of costs and expenses incurred up to the 31st December, 1952, by the banks in liquidation in which person other than the Official Receiver is the Official Liquidator. (Placed in Library. See No. S-170/53.)

Pandit Thakur Das Bhargava (Gurgaon): May I request that these papers may be circulated to the Members? They cannot be read by all the Members if they are only put on the Table and not circulated.

Dr. Lanka Sundaram (Visakha-patnam): Last time, when this question came up, the Finance Minister said he would circulate it. He made reference to the copies being cyclo-styled and so on.

Mr. Speaker: This is what the Finance Minister said. I am just quoting from proceedings:

"There was a week-end in between and they were very long memoranda. We said we will do our best and see whether we would be able to supply 500 copies. They have to be cyclo-styled and so on. That is what I said."

Of course, the wording does not specifically mention that he undertook to circulate it.

Shri K. K. Basu (Diamond Harbour): He does not deny it.

Mr. Speaker: No, he does not. The position is, they have placed on the Table 11 copies. If the hon. Members want that the copies should be circulated—well, for the time being the copies on the Table may be taken advantage of as far as possible—I think more copies should be struck and circulated in the course of a day or two. Today is Wednesday, and there is other business in between.

Dr. Lanka Sundaram: In view of the fact that this Bill may not come up this week, I think circulation would be a better method.

Mr. Speaker: That is what I am saying. As there is other business and this Bill is not likely to come up for at least three or four days, copies can be struck and circulated, as early as possible. I find there are only about ten or twelve sheets. Hon. Members may also side by side go through them—that does not mean that there will be no circulation—because there will be no further postponement of the consideration of the Bill on the ground that a particular Member or two Members or ten Members did not receive a copy in time.

Dr. Lanka Sundaram: The specific point is that getting typed copies circulated will not take five days.

Mr. Speaker: I am leaving it to the Finance Ministry to have the copies struck, when we have ample time now.

The Bill is not likely to come up for three or four days at least and if the Members are keen on it the Finance Ministry can have copies struck and circulated by tomorrow or the day after by the latest.

DHOTIES (ADDITIONAL EXCISE DUTY) Bill—contd.

Mr. Speaker: The House will proceed with the further consideration of the Bill, to provide for the levy and collection of an additional excise duty on dhoties issued out of mills in excess of the quota fixed for the purpose.

Shri S. V. Ramaswamy (Salem): Yesterday, I said the hon. Minister of Commerce and Industry was accusing me that I was labouring under a misconception. The point I was driving at was this, Sir. While an excise duty was sought to be imposed upon the production of dhoties for the purpose of helping the handloom industry, a large loophole was left open. It was not a loophole but a broad gateway. I was saying that a broad loophole was left open and that was this: that there was no restraint at all upon the production of sarees. This production of sarees is increasing apace. I shall presently place the facts, Sir, which would drive home my arguments.

[**MR. DEPUTY-SPEAKER** in the Chair]

I have before me the figures for the production of dhoties and sarees separately. In 1950, for the calendar year, the total production was 199,602 bales—an average of 16,634 bales per month. The production of sarees in the same year was to the tune of 224,725 bales—an average of 18,707 bales per month. In 1951, an enormous increase in the production of both varieties was witnessed. For the calendar year 1951, the total production of dhoties was of the order of 500,864 bales—at an average of 41,722 bales per month. With regard to the sarees, it was 238,404 with an average of 19,867 bales. In 1952, Sir,.....